

[English]

**Use of Photocopying Machines**

10488. SHRI MADAN LAL KHURANA  
Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that with the introduction of photocopying machines in Government offices, even voluminous and lengthy notes, briefs, reports etc. are being photocopied in large number for circulation amongst large number of persons instead of cutting stencils and cyclostyling.

(b) whether it has resulted into heavy expenditures;

(c) if so, whether there is any proposal to issue directions to Government offices not to use photocopying machines for photocopying lengthy documents; and

(d) if instructions exist, the reasons for not ensuring compliance thereof together with details of action taken to enforce compliance?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No instance has come to the notice of the Govt. of India wherein voluminous documents are being photocopied for circulation among large number of persons.

(b) No Sir.

(c) and (d). There are already instructions for avoiding wasteful expenditure in Government of India which, inter alia, lay down that economy should be achieved in stationery as far as possible. In view of this no fresh instructions are considered necessary.

**Applications for Customs Clearance of Photographic Film**

10489. SHRISHANTILAL PURUSHOTTAMDAS PATEL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of applications received during the last six months (upto 31st March, 1990) for customs clearance of photographic films and the number of applications cleared, State-wise break up; and

(b) the reasons for non-clearance of the remaining applications?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). The information is being collected and will be laid on the Table of the House.

**Rehabilitation of Deep Sea Fishing**

10490. SHRI K. PRADHANI: Will the Minister of FINANCE be pleased to state:

(a) the number of fishing units in deep sea sector who have submitted rehabilitation proposals since January 1, 1990;

(b) whether representatives of the Shipping Credit & Investment Company of India Limited were present during discussions with entrepreneurs in the early part of this year; and

(c) the steps, if any, being taken to ensure proper compliance by the SCICI of rehabilitation policy of Government for deep sea fishing industry.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Shipping Credit and Investment